

MINUTES OF THE MEETING No. 42/10 dated 13.1.2010 (held on 14.1.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.41/10 for confirmation and confirmed and adopted the same without any change.

Case No M-197 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779 /AM08/DES-IV RLA F.No.03/94/40/201/AM08 Lic. No.0310434261 dated 28.6.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 10.2.2010..

Case No M-198 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Lakeland Chemicals (I) Ltd, Mumbai F.No.01/83/50/271 /AM10/DES-IV RLA F.No.03/95/40/213/AM10 Lic. No.0310527102 dated 3.7.09
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 10.2.2010..

Case No M-199 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Century Textiles and Inds. Ltd, Kolkata F.No.01/85/50/310 /AM09/DES-IV RLA F.No.02/24/40/08/AM09 Lic. No.0210112755 dated 26.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DIPP. Accordingly the case may be re-listed on 10.2.2010..

Case No M-200 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Century Textiles and Inds. Ltd, Kolkata F.No.01/85/50/311 /AM09/DES-IV RLA F.No.02/24/40/13/AM09 Lic. No.0210112756 dated 26.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DIPP. Accordingly the case may be re-listed on 10.2.2010..

Case No M-201 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Century Textiles and Inds. Ltd, Kolkata F.No.01/85/50/498 /AM09/DES-IV RLA F.No.02/24/40/84/AM09 Lic. No.0210114212 dated 27.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DIPP. Accordingly the case may be re-listed on 10.2.2010..

Case No M-202 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Century Textiles and Inds. Ltd, Kolkata F.No.01/85/50/499 /AM09/DES-IV RLA F.No.02/24/40/85/AM09 Lic. No.0210114215 dated 27.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DIPP. Accordingly the case may be re-listed on 10.2.2010..

Case No M-203 NC No.42/10 Dated 13.1.10(held on 14.1.2010)	M/ s Century Textiles and Inds. Ltd, Kolkata F.No.01/85/50/500 /AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic. No.0210114216 dated 27.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments by DIPP. Accordingly the case may be re-listed on 10.2.2010..

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 42/83-ALC1/2009 **MEETING DATE** : 13.01.2010

1	Case No.: 35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments by Spices Board. Accordingly the case may be re-listed on 10.2.2010..			

2	Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments by Spices Board. Accordingly the case may be re-listed on 10.2.2010..			

3	Case No.: 2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of			

comments by Spices Board. Accordingly the case may be re-listed on 10.2.2010..

4	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.2.2010..			

5	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of reply from the firm. Accordingly the case may be re-listed on 10.2.2010.			

6	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of reply from the firm. Accordingly the case may be re-listed on 10.2.2010.			

7	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.2.2010.			

8	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 13.9.09. Final			

reminder issued on 30.10.09.. Accordingly the case may be re-listed on 10.2.2010.

9	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

10	Case No.:12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(PC.Div.). The copy of the application was handed over to Shri A.K Aggarwal in the meeting No.42/08 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.2.2010.			

11	Case No.:6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNM/03/09-10 dt. 4.1.2010 stating that the weighted average yield comes to 7.98% whereas the firm has applied at 12 % yield, the Committee decided to approve the case at 12% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Coriander	6.6 MT	Coriander	55 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

12	Case No.:9/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date:0810082019 04.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.2.2010.			

13

Case No.:14/20/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date:1010034784 05.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/04/09-10 dt. 8.1.2010 stating that the weighted average yield comes to 15.25% whereas the firm has applied at 15.50 % yield, the Committee decided to approve the case at 15.50% yield as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Black Pepper Oleoresins	2600.000 Kg	
2.	Black Pepperj Oil	500.000 Kg	
<u>Import Item</u>			
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S.No.	Description of Item	Quantity	
1.	Light Black Pepper (Light Berries)	20000.000 Kg	
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This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.: 15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:10.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 4/12/09 . Accordingly the case may be relisted on 10.2.2010			

15	Case No.: 41/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Approved
	HQ File :01/83/050/00626/AM10/	RLA File :03/95/040/00289/AM10/	Lic.No/Date:0310532804 07.08.2009	Defer Date:

Decision :The Committee considered the case as per agenda and noted that the as per application licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.

16	Case No.: 43/34/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00628/AM10/	RLA File :08/24/040/00118/AM10/	Lic.No/Date:0810082136 07.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.2.2010.			

17	Case No.: 6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

18	Case No.: 31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel and also decided to issue reminder. Accordingly the case may be re-listed on 10.2.2010..			

19	Case No.: 27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

20	Case No.: 52/34/83-ALC1/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00637/AM10/	RLA File :02/24/040/00104/AM10/	Lic.No/Date:0210130833 26.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010..

21	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA.. Accordingly the case may be relisted on 10.2.2010. Letter to firm and RLA for providing complete set of application issued on 14.1.2010.			

22	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 14/1/2010 . Accordingly the case may be relisted on 10.2.2010. Letter to firm and RLA for providing complete set of application issued on 14.1.2010.			

23	Case No.:47/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00632/AM10/	RLA File :09/24/040/00038/AM10/	Lic.No/Date:0910039168 31.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.			

24	Case No.:48/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00633/AM10/	RLA File :09/24/040/00066/AM10/	Lic.No/Date:0910039166 31.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.			

25	Case No.:54/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00639/AM10/	RLA File :09/24/040/00178/AM10/	Lic.No/Date:0910039167 31.08.2009	Defer Date:10.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.

26	Case No.: 58/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00643/AM10/	RLA File :09/24/040/00138/AM10/	Lic.No/Date:0910039169 31.08.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.			

27	Case No.: 42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to M/o Food Processing and defer the case for four weeks for consideration.. Accordingly the case may be re-listed on 10.2.2010.			

28	Case No.: 56/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00641/AM10/	RLA File :03/95/040/00389/AM10/	Lic.No/Date:0310539092 24.09.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

29	Case No.: 63/34/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00648/AM10/	RLA File :03/95/040/00412/AM10/	Lic.No/Date:0310539524 25.09.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010..			

	Case No.: 51/34/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Approved
	HQ File :01/83/050/00636/AM10/	RLA File :15/24/040/00006/AM10/	Lic.No/Date:1510008386 01.10.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/15/2009-PC-II dated 11.1.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Master Batch for Film grade Film AID-001 (containing 21+/-1% LLDPE and 78.5+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.2160 Kg
		2. Calcium Carbonate	0.8066 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:10.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.2.2010.

Case No.:9/30/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
HQ File :01/83/050/00561/AM10/	RLA File :25/24/040/00014/AM10/	Lic.No/Date:2510002608 12.10.2009	Defer Date:

Decision :The Committee considered the case as per agenda. The firm vide letter dated 19.12.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case

Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:10.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Pharma and DBT. Accordingly the case may be re-listed on 13.1.2010.

Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:10.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard

copy of application from firm and RLA called for vide letter dated 15/12/09 . Accordingly the case may be relisted on 10.2.2010. Reminder issued on 18.1.2010.

35	Case No.:10/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00595/AM10/	RLA File :03/95/040/00408/AM10/	Lic.No/Date:0310543520 30.10.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.2.2010.			

36	Case No.:6/34/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00591/AM10/	RLA File :04/24/040/00166/AM10/	Lic.No/Date:0410109046 03.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA. Accordingly the case may be relisted on 10.2.2010. Letter to firm and RLA for providing complete set of application issued on 14.1.2010.			

37	Case No.:12/34/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00597/AM10/	RLA File :05/23/040/00077/AM10/	Lic.No/Date:0510251906 04.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.			

38	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA.. Accordingly the case may be relisted on 10.2.2010. Letter to firm and RLA for providing complete set of application issued on 14.1.2010.			

	Case No.:18/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HO File :01/83/050/00603/AM10/	RLA File :02/24/040/00260/AM09/	Lic.No/Date:0210133324	Defer

39			05.11.2009	Date:10.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.2.2010.				

40	Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.2.2010.			

41	Case No.:21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda. Since the import item are Rough Granite Blocks and export item Granite Slabs/Tiles, the Committee decided to check the position of export & import of Granites from Jt.DGFT (TM). The Committee decided to issued reminder to policy cell and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.2.2010.			

42	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

43	Case No.:36/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00621/AM10/	RLA File :05/24/040/00286/AM10/	Lic.No/Date:0510252007 06.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/1/2010 issued by this office. Accordingly the case may be re-listed on 10.2.2010.			

	Case No.:37/34/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
	HO File :01/83/050/00622/AM10/	RLA File :05/23/040/00088/AM10/	Lic.No/Date:0510252022	Defer Date:

44		06.11.2009	
Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter dated 6/11/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

45	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 10.2.2010. Letter to firm and RLA for providing complete set of application issued on 14.1.2010.			

46	Case No.: 62/34/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Approved
	HQ File :01/83/050/00647/AM10/	RLA File :07/24/040/00288/AM10/	Lic.No/Date:0710068116 09.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/91/2009-PC-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hot Stamping Foils, Thermal Films Wax/Resin – Cut to Size	1 Sq. Meter	Relevant hot Stamping Foils – Thermal Films Wax /Resin in Jumbo Roll form	1.05 Sq. Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

47	Case No.: 64/34/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00649/AM10/	RLA File :10/24/040/00076/AM10/	Lic.No/Date:1010035905 10.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

48	Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:10.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.

49	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

50	Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.2.2010.			

51	Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

52	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.2.2010.			

53	Case No.: 5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010

54	Case No.:10/38/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
	HQ File :01/83/050/00706/AM10/	RLA File :05/23/040/00115/AM10/	Lic.No/Date:0510254201 08.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter dated 11/12/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

55	Case No.:11/38/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Approved
	HQ File :01/83/050/00707/AM10/	RLA File :05/23/040/00119/AM10/	Lic.No/Date:0510254205 08.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter dated 11/12/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

56	Case No.:1/42/83-ALC1/2009	Party Name:FLOW WELL PLAST CHEM PVT. LTD.,	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00782/AM10/	RLA File :05/23/040/00091/AM10/	Lic.No/Date:0510255242 24.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

57	Case No.:2/42/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00783/AM10/	RLA File :05/24/040/00427/AM10/	Lic.No/Date:0510255256 24.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

58	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

59	Case No.:3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

60	Case No.:4/42/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00785/AM10/	RLA File :03/95/040/00607/AM10/	Lic.No/Date:0310552700 29.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

61	Case No.:5/42/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00786/AM10/	RLA File :03/94/040/00835/AM10/	Lic.No/Date:0310552996 30.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.2.2010.			

62	Case No.:6/42/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00787/AM10/	RLA File :03/94/040/00842/AM10/	Lic.No/Date:0310553152 31.12.2009	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

63	Case No.:7/42/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status:Case Deferred
	HQ File :01/83/050/00788/AM10/	RLA File :05/23/040/00051/AM10/	Lic.No/Date:0510255509 01.01.2010	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

64	Case No.: 9/42/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00790/AM10/	RLA File :05/24/040/00435/AM10/	Lic.No/Date:0510255578 04.01.2010	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

65	Case No.: 10/42/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:42/83-ALC1/2009 13.01.2010	Status: Case Deferred
	HQ File :01/83/050/00791/AM10/	RLA File :10/24/040/00107/AM10/	Lic.No/Date:1010036635 05.01.2010	Defer Date:10.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.2.2010			

Date:19.01.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer